## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 07(ND)/2017

IN THE MATTER OF:

Ratangiri Gas and Power Pvt. Ltd. And Konkon LNG Pvt. Ltd.

.....Petitioner

SECTION:

**UNDER SECTION 230-232** 

Order delivered on 03.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

R. VARADHARAJAN Hon'ble Member (J)

For the Petitioner(s)

Mr. Manpreet Lamba & Ms. Priyal Modi, Advocates

For the Applicant/Objector:

Mr. Parth Singh Chaudhari, Advocate

For the OL

Mr. Amish Tandon, Mr. Ayush Beotra, Advs.

## ORDER

NCLT has passed an order on 16<sup>th</sup> August, 2017 and the application filed by one of the objectors has also been disposed on 15.09.2017 with regard to bank guarantee. Nothing survived for adjudication before this Tribunal merely because an Appeal is pending before the NCLAT.

File be consigned to the Record Room.

(CHIEF JUSTICE M.M. KUMAR)

Sd1-

**PRESIDENT** 

(R. VARADHARAJAN)
MEMBER JUDICIAL

03.11.2017 V. Sethi